

**FORM No. - 4**

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## CUTTACK BENCH

## ORDER SHEET

Original Application No. .... 332 .... of 200 2

Applicant (s) S. Kondala Rao Respondent (s) U.O.I and others

Advocate for Applicant (s) M.S.L.C. Sathre Advocate for Respondent (s).....

application to the Reeser  
D. Macerata

D. K. Patow

complementary strong mixing is being explored

monocles from the case of a leather bag.

larger. The responses to each time combination

isentriko aits ni ebam aymenive aymenive aits

Applicant and his dependents are eligible to receive a

rección de la delegación local y el secretario general de la Federación de la Caja de Pensiones para la Vejez y de Ahorros.

**NOTES OF THE REGISTRY**

## ORDERS OF THE TRIBUNAL

~~10/- per set~~ for Rs. 50/- filed

For Registration please.

On memo - To be  
taken up after  
lunch today on 15/1/02

## REGISTER

1. ORDER DATED 15-5-2002.

Heard. Defect pointed out by the Registry is ignored. Let the OA be registered and a number be given.

The father of the Applicant having prematurely, while serving under the Railways as Loco-shunter, the Applicant had approached the Respondents for a compassionate appointment. No heed having been paid to the said grievance of the Applicant, he has filed the

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

present Original Application for redressal of his grievance. Having heard learned counsel for the Applicant and Mr.D.N.Mishra, learned Standing Counsel for the Railways (on whom a copy of this petition has been served), this Original Application is disposed of, at the admission stage, with a direction to the Respondents to consider the case of the Applicant, for providing him appointment on compassionate ground, within a period of three months from the date of receipt of a copy of this order. The Respondents are to take into consideration the various averments made in this Original Application (and the documents enclosed thereto) and communicate the final decision, in the matter, to the Applicant within the time fixed/ three months from the date of receipt of a copy of this order.

Send copies of this order with the copies of the Original Application to the Respondents, at the cost of the petitioner. Learned Counsel for the Applicant, Mr.Sahoo, undertakes to file the required postages for communication of this order, alongwith Original Application, to the Respondents

by REGD.POST WITH AD by 20.5.2002. Free copies of this Order be given to the Advocate for the Applicant and to Mr.Mishra, S.C. for Railways. Manoranjan Mohanty 15/05/2002

(MANORANJAN MOHANTY)  
MEMBER (JUDICIAL)

Copy of order dt. 15/5/02  
is sent to the counsel  
for both side

For copy  
S.O. 175/02

My

15/5/02

Copy of order dt. 15/5/02  
and a copy reserved  
to all the despatch,  
by Regd. P.D. Posts.

For copy  
S.O. 416/02

My

15/5/02